

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

LIBRARY

O.A/350/1541/2016

Date of Order: 07.02.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

KAMLESH SINGH
VS
M/O HOME AFFAIRS

For The Applicant(s): None

For The Respondent(s): Mr. S. Paul, counsel

ORDER (ORAL)

Per: Ms. Bidisha Banerjee, Member (J):

This OA has been preferred to seek the following relief:

"a) To issue mandatory direction upon the respondents directing them to give appointment to the applicant in a Group-D post under their control on compassionate ground consequent to the death in harness of the father of the applicant upon quashing the order dated 14th January, 2016 as in Annexure A-9 rejecting the prayer for compassionate appointment.

b) For a declaration that the applicant is legally entitled to an appointment on compassionate ground as per the existing Rules/Orders governing such appointment.

c) For a declaration that considering the meagre and paltry monthly widow pension being received by the mother of the applicant as also the meagre total service benefits of the deceased employee, the applicant is entitled legally to employment assistance on compassionate ground;

d) Such other order or orders as the Hon'ble Tribunal may deem fit and proper."

2. Ld. counsel for the respondents submits that the applicant has joined the post offered to him by way of compassionate appointment.

3. Since the relief sought for has been granted, the O.A has become infructuous and is, accordingly, disposed of as infructuos.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)